

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A No.137/2004

Tuesday this the 24th February 2004  
C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.P.Moidu, Police Constable  
B.No.248, Agatti Police Station.

Applicant.  
(By Advocate Mr.M.V.S.Nampoothiri)

Vs.

1. Union of India represented by the Secretary to Govt., Ministry of Home Affairs, New Delhi.
2. Union Territory of Lakshadweep represented by the Administrator, Union Territory of Lakshadweep, Kavarathy.
3. The Superintendent of Police, Union Territory of Lakshadweep, Kavarathy.

Respondents.  
(By Advocate Mr.C.Rajendran, SCGSC for R1)  
(By Advocate Mr.S.Radhakrishnan (R2 &3)

The application having been heard on 24.2.2004 and on the same day the Tribunal ordered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN.

The applicant who entered the service as Police Constable under the Lakshadweep Administration in the year 1976 had appeared for a test in 1978 as Wireless Operator. However, he did not get an appointment. While an incumbent on the post of ASI Wireless Operator, Kiltan was on 30 days Earned Leave in the year 1989 the applicant was asked to maintain the R/T in the absence of Wireless Operator. On 10.1.2004, the applicant made a representation Annx.A7 to the 3rd respondent requesting that he be considered for appointment to the post of Wireless Operator. This representation has not been considered and

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disposed of. Therefore, the applicant has filed this application for a direction to respondents 1 to 3 to promote the applicant as Wireless Operator.

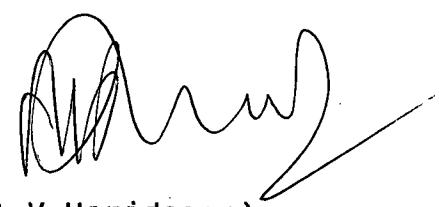
2. When the application came up for admission, Mr.S.Radhakrishnan took notice on behalf of respondents Nos.2 & 3 and Mr.C.Rajendran, Sr.Central Govt Standing Counsel took notice on behalf of respondent No.1. The counsel on either side agree that the application can be disposed of directing the respondents to consider and dispose of Annx.A7 representation within a short time in the light of rules and instructions on the subject.

3. In view of the above submission by the learned counsel on either side, we dispose of the application directing the third respondent to consider Annx.7 representation in the light of the rules, rulings and instructions on the subject and to dispose of the same within one month from the date of receipt of a copy of this order.



(H.P.Das)

Administrative Member



(A.V.Haridasan)

Vice Chairman.

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